

ITEM NO.57

COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7950/2014

(Arising out of impugned final judgment and order dated 02/05/2014 in CRLA No. 361/1992 passed by the High Court Of Judicature at Allahabad)

MUJAMMIL & ANR.

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(with appln. (s) for bail and impleadment and permission to file additional documents and office report)

Date : 23/11/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE

HON'BLE MR. JUSTICE R.K. AGRAWAL

For Petitioner(s) Mr. Salman Khurshid, Sr. Adv.
Mr. Imtiaz Ahmed, Adv.
Mrs. Naghma Imtiaz, Adv.
Ms. Amra Moosavi, Adv.
Ms. Afreen Khan, Adv.
Ms. Sarah Kirmani, Adv.
For M/s. Equity Lex Associates

For Respondent(s) Mr. Irshad Ahmad, AAG
Mr. Vaibhav Yadav, Adv.
Mr. Abhishth Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

List on a non-miscellaneous day after three weeks.

(R.NATARAJAN)
Court Master

(SNEH LATA SHARMA)
Court Master